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**S.C.Mohanty-Vrs-UOI&Ors**

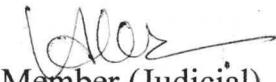
P.H.Sl.No.5  
OA No.556/11

**Order dated -18<sup>th</sup> December, 2013.**

CORAM  
**THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDICIAL)**

.....  
Heard Mr.Bijay Panda, Learned Counsel for the Applicant and Mr.S.B.Jena, Learned Additional CGSC for the Respondents and perused the records.

Mr.Jena at the out set submitted that the applicant submitted representation against the remarks in his ACR/CCR which was considered and rejected by the competent authority vide letter dated 5<sup>th</sup> August, 2010 (Annexure-A/1) which has not been sought to quash in the instant OA. Therefore, Mr.Jena with the present relief sought in this OA vehemently objected to the maintainability of this OA. On being confronted, Mr.Bijay Panda Learned Counsel for the Applicant has fairly submitted that in that event he may be permitted to withdraw this OA with liberty to file fresh OA. Prayer allowed. This OA is disposed of as withdrawn with liberty to the Applicant to file OA afresh, if so advised, within a period of one month from today.

  
Member (Judicial)